

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) and (b). The need for setting up small scale industries/Ancillary industries near the Thumbi Station and Space Science Research Centre in Trivandrum has been under consideration of the Government. In this connection a meeting was called by the Kerala Government to explore the possibility of setting up of a satellite ancillary industrial estate around the Thumba Rocket Launching Establishment. Specific schemes are now being formulated by the Development Commissioner Small Scale Industries in consultation with the State Government.

(c) It is expected that once the schemes are finalised, technical entrepreneurs will come forward to implement them.

#### Prices of Bars, Rods and Torsteel

\*309. SHRI RABI RAY : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state whether his Ministry has decided to fix the prices of bars, rods, and torsteel, and if so, the reasons therefor ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI B. R. BHAGAT) : Bars, rods and torsteel despatched by the main producers are already being supplied at J. P. C. Prices fixed in consultation with the Government. As regards prices of some of these products manufactured by rerollers, a proposal to fix a reasonable conversion cost is at present being considered by the Government.

#### Completion of General Elections within Certain Period

\*310. SHRI G. VENKATASWAMY :  
SHRI MEETHA LAL MEENA :  
Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Election Commission has formulated proposals which will make it possible to hold the General Elections within a period of about 45 days from the date of dissolution of the Lok Sabha or of a State Legislative Assembly ;

(b) if so, the broad outlines of the proposals ; and

(c) the reaction of Government thereto ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : (a) to (c). In order to discharge the functions under article 324 of the Constitution, the Election Commission has to keep election arrangements always ready. The Commission has taken action to keep the electoral rolls of all the constituencies constantly revised and up-to-date and to keep ready the various election materials. Draft lists of polling stations are also kept up-to-date so that they can be finalised at short notice. On the expiration of the duration of the existing House of the People or of a State Legislative Assembly or in the event of dissolution of either before the normal term, it may not be difficult to hold a General Election wherever necessary within as short a period as it is possible. Proposals received from the Election Commission for the amendment of Election Law include suggestions aimed at shortening the total period of time required for completing an election. These are awaiting discussion in a Committee consisting of the representatives of political parties/groups in Parliament proposed to be set up for the purpose in compliance with the assurance given to Parliament.

#### सोनीपत के एक गांव में हरिजनों का सामाजिक बहिष्कार

\*311. श्री मोलहू प्रसाद : क्या त्रिधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक, 5 अगस्त, 1970 के दैनिक "हिन्दुस्तान" में "सोनीपत के एक गांव में हरिजनों का सामाजिक बहिष्कार" शीर्षक के अन्तर्गत प्रकाशित समाचार की ओर दिलाया गया है ; और

(ख) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

त्रिधि मन्त्रालय तथा समाज कल्याण विभाग में राज्य मन्त्री (श्री जगन्नाथ राव) : (क) सरकार ने इस समाचार को देखा है।